

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION 6298  
TO BE ANSWERED ON APRIL 02, 2026**

**NEED BASED CHANGES IN CHANDIGARH HOUSING BOARD**

**NO. 6298. SHRI MANISH TEWARI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether any impact assessment of the Order on the Need Based Changes in Chandigarh Housing Board (CHB) Dwelling Units by CHB Chairman vide No. PA/CEO/EA1/2023/02 dated 03.01.2023 has been undertaken and if so, the details thereof;**
- (b) whether any stakeholder consultations have been conducted/proposed to be conducted after the date of the said Order, if so, the details thereof and if not, the reasons therefor;**
- (c) the number and nature of grievances received from residents, RWAs and allottees regarding the said Order and Chandigarh Building Bye-laws, eligibility, penalties and procedural rigidities from 2023 to 2025, year-wise; and**
- (d) whether the Government/UT Administration is considering to amend, relax or rationalise the Chandigarh Building Rules (Urban), 2017, if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a) to (d): As per Entry 18 of List-II (State List) of the seventh schedule of the Constitution of India, 'Land' and 'Colonization' are State subjects. Therefore, the matters relating to building regulations, housing schemes and policy decisions of the Chandigarh Housing Board (CHB), fall within the administrative domain of the Union Territory of Chandigarh Administration.**

**...2/-**

**As per the information provided by Union Territory of Chandigarh Administration, no impact assessment of the Order on Need Based Changes in Chandigarh Housing Board (CHB) Dwelling Units issued vide No. PA/CEO/EA1/2023/02 dated 03.01.2023 has been undertaken. However, stakeholder consultations have been held in respect of the implementation of Clause 20 of the said Need Based Changes (NBC) Order.**

**The number of grievances received during the years 2023, 2024, and 2025 is 03, 03 and 02, respectively. The nature of grievances received includes inclusion of old concessions in the new NBC order, one-time settlement based on the Delhi module, one-time payment/ settlement/ regularization for illegal encroachment on Government land, issues regarding one-time usage charges for regularization of additional construction within the allotted plot area and additional demands not covered under the NBC order.**

**At present, no proposal to amend, relax or rationalise the Chandigarh Building Rules (Urban), 2017 is under consideration with Chandigarh Administration. The Chandigarh building rules-2017 have been notified after holistic analysis of existing byelaws of neighbouring states and provides parameters for all kinds of buildings.**

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